

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 308 of 2010

Devi Sharan Sharma

..... Appellant

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: Mr. Rohit Agarwal, Advocate;
Mr. Sadish Ujwal Beck, A.C.

For the State

: Mr. Sardhu Mahto, APP

08/Dated: 11/09/2020

When the matter is called out, Mr. Rohit Agarwal, learned counsel for the appellant, Mr. Sadish Ujwal Beck, learned amicus curiae as well as Mr. Sardhu Mahto, learned counsel for the State have appeared.

Mr. Sardhu Mahto, learned counsel for the State has submitted that he has not received the copy of the judgment as cited by learned counsel for the appellant, therefore, he may be given some time to prepare the case.

Accordingly, put up this case on 25.10.2020.

(Ratnaker Bhengra, J.)

Madhav/-